

	1	2	3	4
4. Tamil Nadu Electricity Board		57.41	50.69	108.10
5. Haryana State Electricity Board		81.84	33.01	114.85
6. Rajasthan State Electricity Board		19.97	15.67	35.64
7. Maharashtra State Electricity Board		378.97	101.40	480.37
8. Madhya Pradesh Electricity Board		19.80	61.75	81.55
9. Gujarat Electricity Board		23.80	124.95	148.75
10. West Bengal State Electricity Board		15.73	70.42	86.15
11. West Bengal Power Development Corpn.		13.34	65.44	78.78
12. Andhra Pradesh Electricity Board		4.44	35.37	39.81
13. Assam State Electricity Board		-	0.25	0.25
14. Karnataka Power Corporation Ltd.		5.23	8.02	13.25
15. Durgapur Project Ltd.		5.97	15.97	21.94
16. Damodar Valley Corporation		67.20	76.92	144.12
17. Delhi Electric Supply Undertaking		32.71	-3.91	28.80
18. Badarpur Thermal Power Station		189.84	159.45	349.29
19. National Thermal Power Corpn.		158.22	4.18	162.40
20. Calcutta Electric Supply Corpn.		1.56	6.28	7.84
21. Ahmedabad Electric Company		17.52	-0.71	16.81
22. Bombay Suburban Electric Supply		0.24	-0.35	-0.11
23. Others		7.57	9.84	17.41
Total		1339.61	1183.83	2523.44

MODVAT Scheme For Textile Industry

440. SHRI G. VENKATSWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether MODVAT Scheme has been recently introduced for revival of textile industry; and

(b) if so, the salient features thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) Salient features of the Scheme are as under :-

The Modvat Scheme, which provides for credit of excise duty paid on inputs (raw materials, component parts and consumables) and capital goods, has been extended to processed textile fabrics of cotton and man made fibres with effect from the 4th September, 1996. To facilitate availment of credit, basic excise duty has been imposed on such processed fabrics. As per the scheme, manufacturers of processed fabrics can avail credit of the excise duty or the additional duty of customs paid on yarn, dyes, chemicals, packaging materials and capital goods and utilise the credit for payment of excise duty on the processed fabrics. While composite mills having spinning, weaving and processing facilities within the same factory can avail the Modvat credit of the actual duty paid, textile processing units which procure

unprocessed fabrics and processes the same, has been allowed Modvat credit on the inputs on "deemed" basis.

In the case of 100% cotton fabrics (processed) of value not exceeding Rs.30 per square meter, basic excise duty has been imposed at the rate of 5% ad valorem. In addition such fabrics shall be liable to pay additional excise duty in lieu of sales tax at the rate of 5% ad valorem. In respect of other cotton fabrics (processed) as well as processed fabrics of man made fibres, basic excise duty has been imposed at the rate of 12% ad valorem. Such fabrics shall also be liable to pay additional excise duty in lieu of sales tax at the rate of 8% ad valorem.

The amount of deemed credit has been fixed as follows :

In the case of 100% processed cotton fabrics, an amount equal to fifty per cent of the basic excise duty payable on such fabrics is allowed as "deemed" credit. In the case of processed fabrics of man made fibres, an amount equal to seventy per cent of the basic excise duty payable on such fabrics is allowed as "deemed" credit. This deemed credit is in lieu of the duty paid on yarn, dyes, chemicals, consumables and packaging materials. The deemed credit can be availed without production of any duty paying document. As regards capital goods, Modvat credit is allowed on actual basis.